नौकरी से निकाले गये दिल्ली परिवहन निगम के कर्मचारियों को बहाल किया

1018. श्री राम जेठमलानी:

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सरदार जगजीत सिंह ग्ररोड़ा:

क्या जल-मृतल परिवहन मंत्री यह व ाने की कुपा करेंगे कि:

- (क) क्या यह सच है कि सरकार द्वारा यह निर्णा लिया गया है कि मार्च, 1988 में हुई हुड़ताल में भाग लेने के कारण निकाल गये दिल्ली परिवहन निगम के कर्नचारियों को वहाल कर दिया जाये;
- (ख) यदि हां, तो नौकरी से कितने व्यक्ति हटाये गयेथे ग्रीर जनवरी, 1990 तक उनमें से कितने व्यक्ति बहाल किए गए; स्रीर
- (ग) बाकी बचे हुए कर्मचारियों को कवतक बहाल किए जाने की संभावना

जल-भतल परिवहन संत्री साथ में संवार मंत्रालय का ग्रतिरिक्त प्रभार (श्री के० पी० उग्नोकृष्णन) : (क) जी, हां।

- (ख) दिल्ली परिवहन निगम के 3125 वर्जास्त कर्मचारियों मे से 2882 कर्म-चारियों को जनवरी, 1990 तक दिल्ली परिवहन निगम की सेवा मे बहाल कर दिया गया था । 12-3-1990 को यह संख्या बढ़ाकर 2906 हो गई।
- (ग) बर्खास्त किए गए ऐसे 72 कर्मचारियों न श्रभी तक डयुटी के लिये रिपोर्ट नहीं की है जिन्होंने ग्रथनी बहाली के लिए अन्यावेदन दिया है और उन्हें डयुटी पर श्राने के लिए कहा गया है। शेष 147 कर्मचारियों के मामलों पर तभी विचार किया जाएगा जब वे अपना क्रम्यावेदन भोजेंगे।

Increasing the production of telephone switching equipment

- 1019 SHRI KAMAL RARKA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether any proposal has been cleared for increasing the production of telephone switching equipment;

- (b) a so, what are the details of quantum increase and the time frame; and
- (c) whether this is expected to improve the telecom, system?

THE MINISTER OF STEEL WITH ADDI-MINES AND TIONAL CHARGE OF THE MINISTRY OF LAW AND JUS-TICE (SHRI DINESH GO-SWAMI): (a) Yes, Sir.

- (b) Nine parties have been Identified for increase of Production Capacity to 70,000 lines per annum each for Telephone Switching Equipment. The time frame for production at higher capacity is 8th Five Year Plan.
- (e) Yes, Sir.

Reconstruction and Rehabilitation of Shipping Industry

1020. SHRI KAMAL MORAR-KA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether any fresh packages have been initiated for reconstruction and rehabilitation of the shipping industry;
- (b) if so, the salient features thereof;
- (c) whether any proposals are under consideration for acquisition of second hand ships also; an d
 - (d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI K. P. UNNIKRISHNAN): (a) and (b) This Ministry have taken a number of measures to revive the Shipping Industry. Some of these are:

- (i) Speeding up the acquisition procedures.
- (ii) Allowing acquisition of ships for cross-trade.
- (iii) Permitting acquisition of Ships upto 25% in excess of assessed requirements.
- (iv) Allowing Ship owners to place orders on Indian Shipyards

without reference to assessed requirements.

(v) Rehabilitation of sick Shipping Companies, which includes a number of reliefs;

Written Answers

- (vi) Providing cargo support to Indian shipping.
- (vii) Modification of pari passu obligations.

Name of the Shipping Company

Government also provided in the Direct Tax Laws (Second Amendment) Act, 1989 certain fiscal reliefs to the Shipping Companies so as to strengthen their capital base.

to Questions

- (c) Yes, Sir.
- (d) The details of the proposals pending as on 15-3-90 are :-

Acquisition proposal

- 1. M/s. Great Eastern Shipping Company
- 2. M/s. Van Raj Marine
- 3. M/s. Ellon Hinengo
- 4. M/s. Sirius Shipping Company Ltd.
- 5. M/s. Jaisu Shipping Company Ltd.

Harassment of Indian students in Nepal

1021. SHRI BHUVNESH CHA-TURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that some Indian students studying in Kathmandu, Nepal have been arrested and tortured by the Nepal Government; and
- (b) if so, what steps have been taken by Government in this regard?

THE MINISTER OF EXTER-NAL AFFAIRS (SHRI I. K. GUJ-RAL): (a) On February 19, 1990, some Indian students studying in Kathmandu, were arrested along with a large number of Nepali teachers and students. They were released after a varying period of confinement from three to five days. There is no evidence of their having been tortured.

(b) Immediately on about the arrest of these Indian students, the Embassy of India in Kathmandu took up the matter with the Nepalese Foreign Office which was asked to investigate the

2 Off shore supply vessels (Specific). 10 Off shore supply vessels (for in principle approval).

2 No. RO-RO Vessels

1 Cargo Ship

2 Bulk Carriers

1 Crew-coum-cargo boat

incident and have action taken against the erring Nepalese officials. A Consular Official from the Embassy also visited the University campus.

Detaining of Indian Journalists during pro-democracy demonstration in Nepal

- 1022. SHRI BHUVNESH CHA-TURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased
- (a) whether it is a fact that some Indian journalists were detained by the Police in Nepal when they went to cover the demonstrations by the pro-democracy agitators; and
- (b) if so, what steps Government have taken in this regard?

THE MINISTER OF EXTER-NAL AFFAIRS (SHRI I. K. GUJ-RAL): (a) No, Sir.

(b) Does not arise.

कश्मीर के लोगों को निर्णय काश्रधिकार 🗍 1023. श्री सम्बन्नाश मालवीव: नया **वस्त्र** मंत्री यह बताने की ऋषा करेंगे कि :

(क) क्यासरकार को इस तथ्य की जानकारी है कि फांस के राष्ट्रपति ने हाल

"interneuz